

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CRIMINAL APPLICATION [BA] NO. 296/2020.

Akshay Raju Deshmukh.

-VERSUS-

The State of Maharashtra

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders

Shri A.M. Jaltare, Advocate for the Applicant.
Shri Jawade, A.P.P. for the Non-applicant.

CORAM : VINAY JOSHI, J.

DATE : APRIL 20, 2020.

Heard.

2. The applicant was released on bail, however, as he jumped the bail, non-bailable warrant came to be issued. It appears that the Sessions Court was compelled to secure the presence of the applicant by way of production warrant, since he was arrested in some other case.

3. In this situation, it is necessary to go through the entire order sheet/roznama to see the conduct of the applicant/accused, and when warrant

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was issued on first occasion.

4. The learned counsel for the applicant undertakes to produce copy of roznama/order sheet on next date. List the matter for further consideration on 27.04.2020.

JUDGE

Rgd.